

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 122/MP/2015

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with statutory framework for tariff-based competitive bidding for transmission service.
- Date of hearing : 12.5.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner : Bhopal Dhule Transmission Company Limited (BDTCL)
- Respondents : Power System Operation Corporation Limited and others
- Parties present : Shri S. Venkatesh, Advocate, BDTCL
Shri T.A.N.Reddy, BDTCL
Shri Pankaj Chauhan, Advocate, SEL and BALCO
Ms. Amisha Baruah, POSOCO
Ms. Abiha Zaidi, NLDC

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed *inter alia* to allow the transmission charges of the elements w.e.f. completion of project from the date of approval for energisation by Electrical Inspector.

2. After hearing the learned counsel for the petitioner, the Commission directed to issue notice to the respondents.
3. The Commission further directed the petitioner to serve copy of the petition on the respondents immediately, if already not served. The respondents were directed to file their replies by 22.5.2015 with an advance copy to the petitioner who may file its rejoinder, if any by 9.6.2015.
4. The petition shall be listed for hearing on 16.6.2015.

5. The Commission directed CEA to depute officer well acquainted with the facts of the case on the next date of hearing.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**